

**Central Administrative Tribunal
Principal Bench**

OA No.3046/2018

New Delhi, this the 13th day of August, 2018

**Hon'ble Mr. K.N. Shrivastava, Member (A)
Hon'ble Mr. S.N. Terdal, Member (J)**

Ankit, Aged 24 years,
S/o Shri Rajbir Singh,
R/o Vill & PO Kaluwas,
Distt. Rewari (Haryana).

...Applicant

(By Advocate : Shri Yogesh Sharma)

Versus

1. Union of India through the Secretary,
Ministry of Personnel & Training,
Govt. of India, North Block,
New Delhi.
2. The Chairman,
Staff Selection Commission,
CGO Complex, Lodhi Road,
New Delhi.
3. Regional Director (NR),
Staff Selection Commission,
CGO Complex,
Lodhi Road, New Delhi.

...Respondents

ORDER (ORAL)

Mr. K.N. Shrivastava, Member (A) :-

With reference to the advertisement Notice dated 31.12.2016, issued by Staff Selection Commission (SSC), the applicant participated in the selection process for the post of Multi Tasking Staff (Non-Technical). The selection was to be done on the basis of

the written examination. The written examination comprised of two papers, namely, Paper-I - computer based written examination and Paper-II – descriptive test. The exam for Paper-I was held from 26.09.2017 to 31.10.2017 and that for Paper-II on 28.01.2018. The documents verification in respect of selected candidates was done on 27.02.2018. The respondent No.3, qua the applicant, has pointed out that there is mis-match of handwriting/signatures and photograph taken at the time of written test and those at the time of documents verification. Suspecting impersonation, the respondent No.3 has issued Annexure-A/1 Show Cause Notice (SCN) dated 12.04.2018 to the applicant.

2. Shri Yogesh Sharma, learned counsel for applicant submits that as directed in the SCN, the applicant appeared in person before respondent No.3 on 17.04.2018. The grievance of the applicant is that respondent No.3 has not taken any final decision in the matter, as a result of which, the applicant is not being issued his appointment letter.

3. Considering the nature of relief claimed and the controversy involved, without issuing notice to the respondents, we dispose of this OA with a direction to respondent No.3 to take a final decision vis-à-vis Annexure-A/1 SCN, pursuant to which the applicant had already appeared in person, within a period of two months from the date of receipt of a certified copy of this order. Needless to say that

the applicant shall have liberty to take recourse to appropriate remedies, as available to him under the law, in case he remains dissatisfied with the decision, to be taken, by the respondent No.3. No costs.

(S.N. Terdal)
Member (J)

(K.N. Shrivastava)
Member (A)

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